

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 1906**

TO BE ANSWERED ON THE 11TH MARCH, 2025/ PHALGUNA 20, 1946 (SAKA)

RISING CASES OF CYBER CRIME

**†1906. DR. SHIVAJI BANDAPPA KALGE:
SHRI BHUMARE SANDIPANRAO ASARAM:
SHRI GYANESHWAR PATIL:**

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is aware of the rising number of cyber crime cases being registered across the country, particularly in Maharashtra during the last five years;

(b) if so, the State-wise details thereof;

(c) the details of the amount of funds embezzled by the fraudsters during the above said period and the number of people defrauded in the said process;

(d) the details of percentage of amount recovered from the fraudsters during the said period; and

(e) the number of fraudsters convicted during the above said period?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI BANDI SANJAY KUMAR)**

(a) to (e): The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication "Crime in India".

The latest published report is for the year 2022. As per the data published by the NCRB, State/UT wise details of cases registered under cyber crimes (involving communication devices as medium/target) during the

period from 2018 to 2022 are at the Annexure-I.As per the data published by the NCRB, State/UT wise details of cases registered and persons convicted under fraud for cyber crimes (involving communication devices as medium/target) during the period from 2018 to 2022 are at Annexure-II.

‘Police’ and ‘Public Order’ are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for capacity building of their LEAs.

To strengthen the mechanism to deal with cyber crimes in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/training of law enforcement personnel/ prosecutors/judicial officers, improving cyber forensic facilities, etc. The Government has set up the ‘Indian Cyber Crime Coordination Centre’ (I4C) as an attached office to deal with all types of cyber crime in the country, in a coordinated and comprehensive manner.

The 'National Cyber Crime Reporting Portal (NCRP)' (<https://cybercrime.gov.in>) has been launched, as a part of the I4C, to enable public to report incidents pertaining to all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal, their conversion into FIRs and subsequent action thereon are handled by the State/UT Law Enforcement Agencies concerned as per the provisions of the law.

The 'Citizen Financial Cyber Fraud Reporting and Management System', under I4C, has been launched in year 2021 for immediate reporting of financial frauds and to stop siphoning off funds by the fraudsters. So far, financial amount of more than Rs. 4,386 Crore has been saved in more than 13.36 lakh complaints. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

State/UT-wise Cases Registered(CR) under Cyber Crimes during 2018-2022

SL	State/UT	2018	2019	2020	2021	2022
1	Andhra Pradesh	1207	1886	1899	1875	2341
2	Arunachal Pradesh	7	8	30	47	14
3	Assam	2022	2231	3530	4846	1733
4	Bihar	374	1050	1512	1413	1621
5	Chhattisgarh	139	175	297	352	439
6	Goa	29	15	40	36	90
7	Gujarat	702	784	1283	1536	1417
8	Haryana	418	564	656	622	681
9	Himachal Pradesh	69	76	98	70	77
10	Jharkhand	930	1095	1204	953	967
11	Karnataka	5839	12020	10741	8136	12556
12	Kerala	340	307	426	626	773
13	Madhya Pradesh	740	602	699	589	826
14	Maharashtra	3511	4967	5496	5562	8249
15	Manipur	29	4	79	67	18
16	Meghalaya	74	89	142	107	75
17	Mizoram	6	8	13	30	1
18	Nagaland	2	2	8	8	4
19	Odisha	843	1485	1931	2037	1983
20	Punjab	239	243	378	551	697
21	Rajasthan	1104	1762	1354	1504	1833
22	Sikkim	1	2	0	0	26
23	Tamil Nadu	295	385	782	1076	2082
24	Telangana	1205	2691	5024	10303	15297
25	Tripura	20	20	34	24	30
26	Uttar Pradesh	6280	11416	11097	8829	10117
27	Uttarakhand	171	100	243	718	559
28	West Bengal	335	524	712	513	401
	TOTAL STATE(S)	26931	44511	49708	52430	64907
29	A&N Islands	7	2	5	8	28
30	Chandigarh	30	23	17	15	27
31	D&N Haveli and Daman & Diu+		3	3	5	5
32	Delhi	189	115	168	356	685
33	Jammu & Kashmir *	73	73	120	154	173
34	Ladakh	-	-	1	5	3
35	Lakshadweep	4	4	3	1	1
36	Puducherry	14	4	10	0	64
	TOTAL UT(S)	317	224	327	544	986
	TOTAL (ALL INDIA)	27248	44735	50035	52974	65893

Source: 'Crime in India' published by NCRB.

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018, 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh for 2018, 2019

State/UT-wise Cases Registered (CR) and Persons Convicted (PCV) under Fraud for Cyber Crimes during Year 2018-2022

SL	State/UT	2018		2019		2020		2021		2022	
		CR	PCV	CR	PCV	CR	PCV	CR	PCV	CR	PCV
1	Andhra Pradesh	195	0	703	0	764	2	952	3	984	3
2	Arunachal Pradesh	0	0	0	0	3	0	2	0	0	0
3	Assam	6	0	83	0	58	0	82	0	16	0
4	Bihar	357	0	1008	17	1294	0	1373	2	1441	2
5	Chhattisgarh	18	0	35	0	71	0	67	0	42	0
6	Goa	0	0	0	0	1	0	1	0	11	0
7	Gujarat	139	0	107	0	205	0	208	0	108	0
8	Haryana	0	0	107	0	36	0	52	0	44	0
9	Himachal Pradesh	0	0	0	0	1	0	6	0	9	0
10	Jharkhand	175	0	18	2	83	1	79	0	98	0
11	Karnataka	49	0	7	0	0	0	6	0	0	0
12	Kerala	14	0	14	0	6	0	16	0	26	0
13	Madhya Pradesh	43	8	25	1	69	0	89	0	180	9
14	Maharashtra	1036	0	1681	0	2032	0	1678	45	2202	0
15	Manipur	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	10	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0
19	Odisha	392	0	956	0	1079	0	1205	0	957	0
20	Punjab	7	2	35	0	16	0	29	0	61	0
21	Rajasthan	72	0	324	1	332	0	371	0	292	13
22	Sikkim	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	5	0	11	0	5	0	107	0	251	0
24	Telangana	347	0	282	3	3316	202	7003	5	9581	46
25	Tripura	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	454	2	813	16	837	41	614	18	766	87
27	Uttarakhand	28	0	3	0	1	0	0	0	31	0
28	West Bengal	4	0	0	0	145	0	40	0	30	0
	TOTAL STATE(S)	3341	12	6212	40	10364	246	13980	73	17130	160
29	A&N Islands	2	0	0	0	0	0	0	0	0	0
30	Chandigarh	2	0	0	0	0	0	0	0	2	0
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0
32	Delhi	3	0	11	0	31	0	19	0	331	0
33	Jammu & Kashmir*	3	0	6	0	0	0	8	0	7	0
34	Ladakh	-	-	-	-	0	0	0	0	0	0
35	Lakshadweep	2	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	12	0	17	0	31	0	27	0	340	0
	TOTAL (ALL INDIA)	3353	12	6229	40	10395	246	14007	73	17470	160

Source: 'Crime in India' published by NCRB.

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT for 2018, 2019

** Data of erstwhile Jammu & Kashmir State including Ladakh for 2018, 2019